



2026:DHC:3711-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 7204/2024, CM APPL. 30225/2024 & 60338/2024  
**RAKESH KUREEL** .....Petitioner

Through: None.

versus

**UNION OF INDIA THROUGH SECRETARY MINISTRY OF  
DEFENCE AND ORS. & ANR.** .....Respondents  
Through: Mr. Vinay Kumar Garg, Senior  
Advocate with Mr. Sagar Saxena, Mr.  
Krishnandu Haldar and Mr. Abu Hassan  
Usmani, Advs. for R4

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER (ORAL)**

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**29.04.2026**

**C.HARI SHANKAR J.**

1. Though the appearance of Mr. Garg, learned Senior Counsel is recorded for the petitioner in this writ petition on the last date of hearing, Mr. Garg submits that he had appeared for Respondent 4 in this petition.

2. Accordingly, it appears that, since several dates, there is no appearance on behalf of the petitioner. Mr. Garg submits that in fact the petitioner had retired from service and is probably not interested in prosecuting the matter.



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3. Accordingly, this writ petition is dismissed for default and non-prosecution.

**C.HARI SHANKAR, J**

**OM PRAKASH SHUKLA, J**

**APRIL 29, 2026/AT**